



The Orissa Gazette

PUBLISHED BY AUTHORITY.

No. 9. CUTTACK, FRIDAY, MARCH 3, 1939.

 Separate paging is given to this Part, in order that it may be filed as a separate compilation.

PART IV.

Regulations, Orders, Notifications and Rules, of the Government of India, of the Government of Bihar, and of the High Court. Papers extracted from the *Gazette of India* and Provincial Gazettes. Orders of Commandants of Volunteers Corps.

HOME, REVENUE AND FINANCE DEPARTMENTS.

NOTIFICATION.

The 24th February 1939.

No. 753-C.—The following notification by the Government of Bengal is republished for general information.

By order of the Governor,

P. T. MANSFIELD,

Chief Secretary to Government.

The 3rd February 1939.

No. 546-F.—In exercise of the power conferred by section 19 of the Indian Press

(Emergency Powers) Act, 1931 (XXIII of 1931), the Governor is pleased to declare to be forfeited to His Majesty every copy, wherever found, of the book in Bengali entitled "Natun Diner Alo" by Eimal Prativa Devi, printed by Jamini Mohan Ghosh at Popular Printing Works, 47, Madhu Ray Lane, Calcutta, and published by Kalyani Bhattacharjya from 60, Rash Behari Avenue, Ballygunge, Calcutta, and all other documents containing copies, reprints or translations of, or extracts from the said book, on the ground that it appears to the Governor that the said book contains words of the nature described in sub-section (1) of section 4 of the said Act.

By order of the Governor,

H. J. TWYNAM,

Secretary to the Government of Bengal.

LAW, COMMERCE AND LABOUR DEPARTMENT.

NOTIFICATION.

The 25th February 1939.

No. 1327—JIE-9/39-Com.—The following notification, issued by the Government of India in the Department of Labour, is republished for general information.

By order of the Governor,

C. G. NAIR,

Secretary to Government.

New Delhi, the 9th February 1939.

No. M.-1217.—In exercise of the powers conferred by section 6 of the Indian Explosives Act, 1884 (IV of 1884), and in supersession of the notification of the Government of India in the late Department of Industries and Labour, no. M.-1219, dated the 8th November 1927, the Central Government is pleased to prohibit the manufacture, possession and importation of any explosive consisting of or containing sulphur or sulphuret in admixture with chlorate of potassium or any other chlorate:

Provided that this prohibition shall not extend to—

(1) the manufacture or possession of such explosive—

(a) in small quantities for scientific purposes;

(b) for the purpose of manufacturing heads of matches; or

(c) for use in toy amorces (paper caps for toy pistols).

(2) the importation or possession of such explosive when contained—

(a) in toy amorces; or

(b) in fireworks known as magic pebbles, each consisting of a pebble or clay ball, not more than two inches in diameter and covered with not more than 35 grains of a composition consisting of chlorate of potassium, sesqui sulphide of phosphorus, gum arabic, carbonate of magnesium, carbonate of calcium and oxide of iron:

Provided that the proportions of chlorate of potassium and sesqui sulphide of phosphorus do not exceed 30 per cent. and 15 per cent., respectively, and the proportion of gum arabic is not less than 25 per cent. of the finished mixture:

Provided also that the composition is protected by a covering of paper.

M. S. A. HYDARI,

Secy. to the Govt. of India.